

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

(ORDERS BY THE GOVERNOR)

NOTIFICATION:

Dated Shillong, the 8th September, 2015.

No. LR (A) 32/92/Pt.III/307- The Governor of Meghalaya is pleased to appoint Shri S.S. Das, Advocate as Additional Public Prosecutor/Additional Government Pleader for East Khasi Hills District, Shillong with immediate effect for the period upto 30.06.2016.


(L.M. Sangma)

Special Secretary to the Government of Meghalaya,
Law Department.

Memo No. LR (A) 32/92/Pt.III/307-A,

Dated Shillong, the 8th September, 2015.

Copy forwarded to: -

1. The District & Sessions Judge, East Khasi Hills District, Shillong.
2. The Accountant General (A & E), Meghalaya, Shillong-793001. The above Additional Public Prosecutor/Additional Government Pleader shall be entitled to retaining fees of ₹ 5000/- PM and other appearance fees etc. as laid down in O.M. No. LR (B) 13/2002/Pt./147 dt. 05.09.2013.
3. The Director General of Police, Meghalaya, Shillong.
4. The Superintendent of Police, East Khasi Hills District, Shillong.
5. The Advocate concerned. Charge Report of assuming charge as Additional Public Prosecutor/Additional Government Pleader may be sent to this Department and his contact No. should also be furnished.
6. The Secretary of the Shillong Bar Association.
7. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
8. DIPR, Shillong.
9. The Treasury Officer, Shillong North/South Treasury.
10. Law (B) Department.
11. The Data Entry Operator, Office of the Legal Remembrancer, Shillong for uploading the above notification in the website of Law Department.
12. Guard file.

By order etc.,



Special Secretary to the Government of Meghalaya,
Law Department.

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